AUTHORITATIVE ENGLISH TEXT

BILL NO. 4 OF 2019

THE HIMACHAL PRADESH OFFICIAL LANGUAGE (AMENDMENT) BILL, 2019

(AS INTRODUCED IN THE LEGISLATIVE ASSEMBLY)
THE HIMACHAL PRADESH OFFICIAL LANGUAGE (AMENDMENT) BILL, 2019

ARRANGEMENT OF CLAUSES

Clauses:
1. Short title.
2. Substitution of section 2.
3. Insertion of section 3-A.
4. Insertion of section 4-A.
THE HIMACHAL PRADESH OFFICIAL LANGUAGE
(AMENDMENT) BILL, 2019

(AS INTRODUCED IN THE LEGISLATIVE ASSEMBLY)

A BILL


BE it enacted by the Legislative Assembly of Himachal Pradesh in the Seventieth Year of the Republic of India as follows:—

1. This Act may be called the Himachal Pradesh Official Language (Amendment) Act, 2019.

2. For section 2 of the Himachal Pradesh Official Language Act, 1975 (hereinafter referred to as the "principal Act"), the following shall be substituted, namely:—

"2. Definitions.—In this Act, unless the context otherwise requires,—

(a) "Government" or "State Government" means the Government of Himachal Pradesh;

(b) "Hindi" means Hindi language in Devanagari script;

(c) "Notification" means a notification published in the Rajpatra (e-Gazette), Himachal Pradesh; and

(d) "Sanskrit" means Sanskrit language in Devanagari script.".
3. After section 3 of the principal Act, the following section shall be inserted, namely:

"3-A. Sanskrit to be the second official language.—The second official language of the State of Himachal Pradesh shall be Sanskrit."

4. After section 4 of the principal Act, the following section shall be inserted, namely:

"4-A. Purposes for which Sanskrit shall be used.—Sanskrit as second official language shall be used for such purposes and from such date, as the Government may, specify by notification."
THE HIMACHAL PRADESH OFFICIAL LANGUAGE (AMENDMENT) BILL, 2019

A BILL


(JAI RAM THAKUR)
Chief Minister
Chief Minister
Himachal Pradesh

(YASHWANT SINGH CHOGAL)
Principal Secretary (Law).

SHIMLA:
The ................................., 2019.
EXTRACT OF THE PROVISIONS OF THE HIMACHAL PRADESH OFFICIAL LANGUAGE ACT, 1975 (ACT NO. 1 OF 1975) LIKELY TO BE AFFECTED BY THIS AMENDMENT BILL

Section:

2. **Definitions.** — In this Act, unless the context otherwise requires.—

(a) "Hindi" means Hindi in Devanagari script,

(b) "State Government" means the Government of Himachal Pradesh.